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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No. 230/Jodhpur/2012.

Date of decision: 29.05.2012

CORAM :

HON'BLE MR. B.K.SINHA, ADMINISTRATIVE MEMBER.

Jitendra Vaishnav S/o Shri Ramesh Vaishnav aged about 31 years, resident of H.No. 95, Subhash Colony, Jodhpur (Raj) (Casual Labour Waterman, working at H.O., Jodhpur).

: Applicant

[By Mr. S.P.Singh, Advocate]

Versus

1. Union of India through the Secretary, Government of India, Ministry of Communication, Department of Post, Dak Bhawan, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Jaipur - 302 007.
3. The Post Master General, Western Region, Jodhpur.
4. Senior Postmaster, Head Post Office, Jodhpur.

....Respondents

ORDER

Heard the learned counsel for the applicant.

2. The case of the applicant is that he was appointed as a Waterman on 28.01.2000, his wages being paid through the Accounts Section. On 16.10.2007 he applied for grant of wages according to departmental rules which was not accepted by the respondents on the ground that he was working as a part-time employee. The applicant approached this Tribunal which directed vide his order dated 8.7.2011 as under :

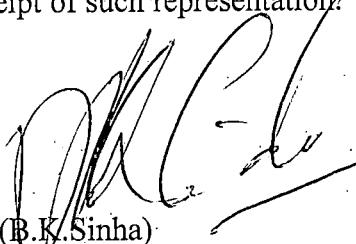
"2. Regarding the regularization also, the respondents are directed to determine whether the applicant is eligible or not on the basis of extant rules and inform him within a time frame of two months by passing a speaking and reasoned order.

3. With the above observations and directions, the Original Application is, thus, disposed of. Consequently, Misc. Application filed by the applicant for giving direction to the respondents to produce the result of the applicant, which is kept in a sealed cover, before this Tribunal, is also disposed of. No order as to costs."

3. The designation Waterman has since been changed to Multi Tasking Staff. The applicant seeks a compliance of the order of this Tribunal in OA No. 47/2011.

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4. Without engaging the applicant in a regular Court case it is more expedient at this point of time to direct the respondents to comply with the aforementioned order of the Tribunal dated 8.7.2011. Let the applicant present a copy of this O.A. in the form of a representation to the respondents. The respondents will consider the same and will take the necessary action vide means of a speaking order within a period of two months from the date of receipt of such representation. With this, the O.A. is disposed of.



(B.K. Sinha)
Administrative Member

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Gordon
S. John
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